

ITEM NO.1501
(For Judgment)

COURT NO.5

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 10493/2019
(Arising out of impugned final judgment and order dated 15-11-2019
in BA No. 2718/2019 passed by the High Court Of Delhi At New Delhi)

P. CHIDAMBARAM

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

Date : 04-12-2019 This petition was called on for pronouncement of
judgment today.

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Salman Khursheed, Sr. Adv.
Mr. Arshdeep Singh, Adv.
Mr. Kunal Vajani, Adv.
Mr. Hitesh Rai, Adv.
Mr. Akshat Gupta, Adv.
Mr. Ayush Agarwal, Adv.
Mr. Aman Singh, Adv.
M/s. Savya Baweja, Adv.
Mr. Jayant Mohan, AOR

For Respondent(s) Mr. Tushar Mehta, S.G.
Mr. K.M. Nataraj, ASG
Ms. Sonia Mathur, Sr. Adv.
Mr. Amit Mahajan, Adv.
Mr. Rajat Nair, Adv.
Mr. Kanu Agrawal, Adv.
Mr. Shantanu Sharma, Adv.
Mr. Bhuvan Kapoor, Adv.
Mr. B. Krishna Prasad, AOR

Hon'ble Mr. Justice A.S. Bopanna pronounced the judgment of
the Bench comprising Hon'ble Mrs. Justice R. Banumathi, His
Lordship and Hon'ble Mr. Justice Hrishikesh Roy.

Leave granted.

In terms of the signed reportable judgment and the signed
reportable order, the appeal is allowed.

We direct the Registry to return the materials (six packets)
produced for perusal of the Court in a sealed cover by the
Directorate of Enforcement to the authorised representative of the
respondent-Directorate of Enforcement with sealed cover. The
responsible officer of the respondent-Directorate of Enforcement
shall give acknowledgement for receiving back the said materials
with sealed cover.

Pending applications, if any, shall also stand disposed of.

(MAHABIR SINGH)
COURT MASTER

(BEENA JOLLY)
BRANCH OFFICER

(One signed reportable judgment and one signed reportable order are
placed on the file)